

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.(IB) No. 643/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11th December 2017, 10.30 A.M

Name of the Company		Small Industries Development Bank of India -Vs- Bajrangbali Alloys Pvt.Ltd.		
Under Section		7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

Mr. A. Chatterjee, Adv.
 Mr. Vikash Basu Adv.
 Mr. M. K. Seal Adv.

Petitioner

referred
 11/12/17

ORDER

Ld. Counsel for the financial creditor is present. No one is present from the corporate debtor's side.

Ld Counsel for the financial creditor has not served Court's notice of admission on the corporate debtor. Financial creditor is directed to comply with the order dated 28/11/2017 and serve the notice of admission on the corporate debtor by **speed post** and **e-mail** and file affidavit of service within 7 days.

Ld. Counsel for the financial creditor has also informed that the earlier notice u/s. 7 of the Insolvency and Bankruptcy Code, 2016 was sent to the corporate debtor but it was returned with the postal remark "address moved". On this ground Ld. Counsel for the financial creditor has prayed for a direction to publish notice in newspapers. Prayer is allowed. In

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addition to usual mode of service through speed post as well as by e-mail, petitioner is directed to publish notice in news papers within 10 days from today and file affidavit of service in compliance thereof.

List it on 11/01/2018 for admission.

sd

(Jinan K.R.)
Member (J)

sd

(V.P.Singh)
Member (J)